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O.A.NO.524 OF 2007

ORDER DATED 14.01.08

CORAM: SHRI C.R.MOHAPATRA, MEMBER(ADMN.)

Mr.N.R.Rout,Ld.Counsel for the applicant and
Mr.S.K.Ojha,Ld.Standing Counsel for the Railways are present.

2. The Ld.Counsel for the applicants has filed this O.A. along with M.A.25/07 for allowing joint application by 22 persons on the ground that the grievance of the applicants is similar. It is seen that no representation has been made so far which ~~have~~ stated to be pending with the concerned authorities. It appears from para-4.7 of the O.A. that though they have made the representations in writing, they have not kept the copies of such representations.

3. The case in point is that the applicants who were earlier appointed as substitutes have been ignored while the authorities have given engagements and absorptions to the persons who do not figure in the list ^{which} ought to have been maintained by the Railway authorities. In the facts and circumstances mentioned above, the applicants are advised to approach the concerned authorities by making proper representations to put forth their claim and the Railways authorities are advised to take a decision on the representations and the same may be disposed of within a period of three months from the date of submission of the representations.

4. With the above, the O.A. along with M.A.25/08 are disposed of.

5. Copies of this order along with copies of the O.A. be sent to the Respondent No.2 & 3 and copies of this order be handed over to the Ld.Counsel for both the parties.


Shri C.R. Mohapatra
MEMBER(ADMN.)